

alarming. These *hawala* revelations have also proved that foreign companies are able to influence the decisions of our big public sector undertakings through some politicians and bureaucrats. That is also established beyond any doubt and close on the heels has come the Supreme Court judgement of 1st March.

Sir, I have carefully heard when the Prime Minister was intervening in the debate. I cannot really understand and I am surprised with what face, with what sense, this Government is still continuing in the position and more so the Prime Minister. You will excuse me if, I say that the careful reading of the judgment of the Supreme Court indicts the Prime Minister who is having the administrative control over the C.B.I. For lack of time, I do not wish to repeat, but he has said; "to eliminate any impression of bias and avoid erosion of credibility."

That means the court, in its wisdom, has come to some opinion that because the CBI is not acting impartially or is acting with some bias, with some selectivity and has lost credibility among the people, and, at the behest of some high official or some high politician, it is acting like that, that made it to give this judgement. Has the Supreme Court ever given such a judgement in the past? Is it not really shameful? I am unable to understand this. It has also said that these records should be kept in safe custody, under lock and key. That means it has felt that there may be some possibility of tampering with these vital documents. That means the CBI's ineffectiveness is proved beyond any doubt. The hon. Prime Minister is in charge of the CBI. The CBI is directly under his control. So, the Supreme Court judgement is a reflection on the functioning of the Prime Minister. That is what I want to say.

He has read the Supreme Court judgement but he evaded to give his version as to what are the circumstances that led the Supreme Court to give such a judgement. If I am permitted to say so, it has clearly censured the CBI and the Prime Minister, though in very soft words.

He has also read out: "We also place on record the further statement made by the learned Solicitor General on instructions from the CBI Director that neither the CBI Director nor any of his officers has been reporting to any authority." I want to know whether the CBI and its Director not reporting to the Prime Minister till 1.3.1996. How can we accept such an argument? That means he was failing in his duty. And how is the Prime Minister keeping quiet? How can he allow the CBI not to inform the administrative head of that department, that is, the Prime Minister? This a *modus operandi* which enables the Prime Minister to directly reply to this House.

To avoid the charge or the allegation that the Leader of the Opposition has levelled here, that is that on 11th March, 1995 Mr. S.K. Jain while he was deposing before the CBI had stated that he paid moneys to the Prime Minister of this country and on his advice, to some

X and Y, the Prime Minister has taken this opportunity to mention this. This is most unfortunate.

Just now Shri Rabi Ray, the former Speaker, said about Mudgal and that incident. Here I would appeal to the Prime Minister that the prestige of the whole nation is at stake. If they do not rise to the occasion. ... (Interruptions)

SHRI SAIFUDDIN CHOUDHURY : He rose and went away.

SHRI SOBHANADREESWARA RAO VADDE : Yes, unfortunately he has gone away. What I suggest is that he must step down voluntarily, at least after this judgement given by the Supreme Court of India on 1st March, 1996. He should not wait for a minute to continue in that position.....(Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM : Sir, I am on a point of order. There is no quorum in the House.

MR. CHAIRMAN : Let the quorum bell be rung.

MR. CHAIRMAN : Now there is a quorum in the House. Shri V.S. Rao may please resume his seat. He will continue his speech after the Private Member's Business.

.....(Interruptions)

15.30½ hrs

[English]

MOTION RE : FORTY - EIGHTH REPORT OF THE COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS.

DR. VISWANATHAM KANITHI (Srikakulam) : Sir, I beg to move :

"That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1996"

MR. CHAIRMAN : The question is :

"That this House do agree with the Forty-eighth Report of the Committee of Private Members' Bills and Resolutions presented to the House on the 28th February, 1996.

The motion was adopted.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Sir, I have a request to make. The discussion on the Resolution on sick industries is going on from last July. We should close it, finish it off today and come on to the next subject.